THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY PARLIAMENT AFFAIRS (DR. VENKATESWAR-LU): (a) Yes, Sir.

- (b) The DDA has reported that no allotment was made in the year 1993 in Dwarka under the New Pattern Registration Scheme 1979. 90% of the cost is taken by DDA only in respect of SFS flats. The SFS flats in Dwarka were allotted under the Scheme opened from 17.10.91 to 2.11.91. The cost of Categoryll flats ranged from Rs. 3.90 alkhs to Rs. 5.67 lakhs and for Category-Ill flats, the prices ranged from Rs. 5.10 lakhs to Rs. 6.77 lakhs.
- (c) to (e) In respect of SFS Category, 90% of the tentative cost is demanded in four half yearly instalments. In some cases, the balance amount has been more than 10% due to the reason that the cost index of construction had gone up or the plinth area of the flats stood increased. The costing of flats is done strictly in accordance with the formula aproved by the Authority from time to time.

## **Abolition of Manual Scavenging**

2092. SHRI S. NIRAIKULATHAN: N. SHRI THALAVAISUNDARM:

Will the PRIME MINISTER be pleased to

- (a) what steps have so far been taken to abolish manual scavenging in different States and Union Territories, in pursuance of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993;
- (b) the States/Union Territories which have not yet enforced the Act by passing the requisite Resolutions adopting the scheme;

- (c) what action Government have taken against the States which have implemented the Act so far; and
- (d) the steps taken to rehabilitate the scavengers, so liberated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS **EMPLOYMENT** AND AND MINISTER THE OF STATE IN MINISTRY OF **PARLIAMENTARY** AFFAIRS (DR. VENKATESWARLU): (a) to (c) The Employment of Manual Scavengers & Construction of Dry Latrines (Prohibition) Act, 1993 has been brought into force in all the Union Territories and States of Andhra Pradesh, Goa, Karnataka, Maharashtra, Tripura & West Bengal with effect from 26.1.97 through a notification issued by this Minister on 24.1.97. The Act has already been adopted by the State Assemblies of Assam, Bihar, Haryana, Orissa and Punjab. Other State Governments have been requested at the level of the Chief Secretaries & Chief Ministers respectively to adopt the resolution through their State Asemblies to bring the Act into force.

(d) The Ministry of Welfare has launched the National Scheme of Liberation & Rehabilitation of Scavengers and their dependents during March, 1992. The scheme has three components, viz. a rapid survey to identify scavengers, their dependents and their aptitude for alternative trades & professions, training and rehabilitation through projects. Effective steps have also been taken to eliminate the impeding factors through modification of the guidelines of the scheme with effect from 1.4.96. A National Safai Karamcharis Finance & Development Corporation has also been set- up to finance projects proposed by persons belonging to the Safai Karamchari community.